

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 325 OF 2018 &**  
**IA NO. 1195 OF 2018**

**Dated: 14<sup>th</sup> November, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**M/s Rimjhim Ispat Limited. .... Appellant(s)**  
**Versus**  
**Uttar Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. D. D. Chopra

Counsel for the Respondent(s) : Mr. C.K.Rai  
Mr. Sachin Dubey for R-1

Mr. Rajiv Srivastava  
Ms. Gargi Srivastava  
Ms. Garima Srivastava  
Ms. Harshita Sinha for R-2

**ORDER**

**Admit.**

The learned counsel, Mr. C.K. Rai, appearing for the first Respondent and learned counsel, Mr. Rajiv Srivastava, appearing for the second Respondent, pray for four weeks time to file their respective reply in this case.

The learned counsel, Mr. D.D. Chopra, appearing for the Appellant also prays for three weeks thereafter to file his rejoinder to the reply to be filed by the learned counsel appearing for the Respondent Nos. 1 and 2.

Submissions made by the learned counsel for the appearing parties, as stated supra, are placed on record.

The learned counsel appearing for the Respondent Nos. 1 & 2 are permitted to file their respective reply in this case by 12.12.2018, after duly serving copy to the learned counsel for the Appellant. Thereafter, learned counsel appearing for the Appellant is permitted to file his rejoinder to the reply to

be filed by the learned counsel appearing for the Respondent Nos. 1 and 2 by 02.01.2019, after duly serving copy to the learned counsel for the appearing respondents.

List this matter on **10.01.2019**, as agreed by the learned counsel appearing for both the parties.

**(S. D. Dubey)**  
**Technical Member**  
vt/pk

**(Justice N. K. Patil)**  
**Judicial Member**